

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao):

(a) The contents of the report of enquiry have been brought to the notice of the Madras Port Trust who have made necessary arrangements to ensure better care and supervision in the handling of hazardous goods on board and ashore. The main conclusions of the report have also been brought to the notice of the other Port Trusts for their guidance.

(b) Rs 22,000 was paid as compensation under the Workmen's Compensation Act in respect of three mazdoors of the Madras Dock Labour Board who died and Rs 583 to others for minor injuries sustained by them.

Food Corporation of India

72. Shri Seshiyas: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No 1308 on the 15th November, 1966 and state

(a) whether the proposal to establish two principal control offices of the Food Corporation in Madras and Delhi with the suggestion that the top officer of the Corporation should be stationed in Delhi has been examined, and

(b) if so, whether any decision has been taken in the matter?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) and (b) The Food Corporation of India has sent a further proposal for shifting its head office from Madras to Delhi. The proposal is under examination.

Hindustan Shipyard, Vishakhapatnam

73. Shri Tenneti Viswanatham: Will the Minister of Transport and Shipping be pleased to state

(a) whether it is a fact that the posts of Director of Ship Construction

and Chief Shipyard Manager at Hindustan Shipyard, Vishakhapatnam have been lying vacant for some time; and

(b) if so, the reasons therefor?

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): (a) and (b) The post of Director of Ship Construction is currently being held by the Managing Director, who is a technical officer, in addition to his duties as Managing Director, as a measure of economy. The post of Chief Shipyard Manager has also not been filled up for the same reason.

Development of Kantilo as Tourist Centre

74. Shri Chintamani Panigrahi: Will the Minister of Tourism and Civil Aviation be pleased to state

(a) whether Kantilo, the abode of Nila Madhab, an important religious and tourist centre in Khandpara in Orissa has been included for development as a tourist centre in the Fourth Plan, and

(b) if so the provision made for the development of communications for this important tourist centre?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) and (b) There is no scheme for the development of Kantilo in Orissa in the Fourth Plan of the Department of Tourism. However a lump sum provision of Rs 350 lakhs has been made in the plan for tourist schemes of local importance in Orissa to be financed entirely by the State Government.

Aerodrome between Guntur and Vijayawada

75. Shri Maddi Sudarsanam: Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) whether representations have been received suggesting the need for an aerodrome between Guntur and Vijayawada, and

(b) if so, the action taken in the matter?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) and (b). A suggestion for locating an aerodrome between Guntur and Vijayawada was received in February, 1967, and is under examination.

Drawal of Ration from more than one A.R.D.

**77. Shri N. R. Laskar:
Shri S. C. Samanta:**

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 1388 on the 15th November, 1966 regarding drawal of ration from more than one A.R.D. in Delhi and state:

(a) whether any reply has since been received to the show cause notice;

(b) whether any *prima-facie* case has been established against the person concerned;

(c) whether any prosecution has been launched against him; and

(d) if not, the reasons therefor?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). The question of launching prosecution is under the consideration of the Delhi Administration.

ग्राम चुनावों के दौरान दिल्ली में देसी गेहूं का वितरण

74. श्री हुकम चन्द कश्यवाय : क्या साहब तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले ग्राम चुनावों के दौरान दिल्ली में देसी गेहूं का वितरण करने और
2867 (Ai) LSD—3.

तत्पश्चात् तुरन्त ही उसे बन्द कर देने के क्या हैं;

(ख) क्या सरकार द्वारा इस आशय का कोई निदेश दिया गया था; और

(ग) यदि हां, तो उसका पूरा व्यौरा क्या है?

साहब, कृषि, सामुदायिक विकास तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री अन्नासाहब शिन्दे) : (क) यह कहना ठीक नहीं है कि दिल्ली में देसी गेहूं का वितरण पिछले ग्राम चुनाव के अवसर पर जान-बूझ कर किया गया था। जनवरी, 1967 के मध्य तक लगभग चार सप्ताह तक का स्टॉक तैयार हो जाने पर ही देसी गेहूं वितरित किया गया था। चारों सप्ताह का एक ही वार राशन लेने वालों सहित सभी राशन कार्ड वालों को देसी गेहूं मिल सके इस विचार से बुधवार दिनांक पहली फरवरी, 1967 से, जब से चार सप्ताह वालों को राशन मिलना शुरू होना चाहिए था, उसे वितरित करना प्रारम्भ किया गया था। करीब करीब स्टॉक समाप्त होने के साथ ही उसका वितरण बन्द कर दिया गया था।

(ख) जी नहीं।

(ग) प्रश्न ही नहीं उठता।

Sugarcane Price

**79. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that a considerable amount of the price of sugarcane supplied to the sugar mills as on the 31st January, 1968 has not been paid by the sugar factories concerned in all the States;

(b) if so, the reasons therefor; and